

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 2575**

**TO BE ANSWERED ON THE 09<sup>th</sup> JULY, 2019/ ASHADHA 18, 1941 (SAKA)**

**DELAY IN PROCESSING OF NRC**

**2575. SHRI CHIRAG PASWAN:  
SHRI DILIP SAIKIA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the process of National Register of Citizens (NRC) has been inordinately delayed;**
- (b) if so, the details thereof and the action taken by the Government for publication of the final NRC in Assam;**
- (c) the number of foreigners identified by the Government during NRC exercise;**
- (d) whether the Government has issued any guidelines to ensure that not a single Indian is left out from NRC and if so, the details thereof; and**
- (e) the extent to which NRC will help in checking illegal migration?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (c): The NRC in Assam is to be published by 31<sup>st</sup> July, 2019 as per the direction of the Hon'ble Supreme Court.**

**(d): The NRC is being prepared as per provisions of Law, Rules; and Standard Operating Procedure (SOP) has been issued for disposal of Claims & Objections with the objective that no eligible person is left out of the NRC.**

**(e): A number of steps have been taken to check illegal migration. These include erection of fencing on international boundary, enhanced vigil by border guarding forces, use of technology for border guarding, smart fencing etc. NRC is the register containing names of Indian citizens in Assam.**